

ITEM NO.35

COURT NO.4

SECTION IIB

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.) No(s).  
1152-1155/2015

(Arising out of impugned final judgment and order dated  
16/12/2014 in CRMM No. 34104/2014,28/01/2015 in CRMM No.  
2742/2015,28/01/2015 in CRMM No. 2771/2015,28/01/2015 in CRMM  
No. 35901/2014,16/12/2014 in CRMM No. 35901/2014,28/01/2015 in  
CRMM No. 34104/2014 passed by the High Court Of Punjab & Haryana  
At Chandigarh)

RANVIJAY SINGH AND ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION AND ANR.

Respondent(s)

Date : 27/02/2015 These petitions were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Shree Pal Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Signature Not Verified

Digitally signed by  
Parveen Kumar Chawla  
Date: 2015.02.27  
17:40:55 IST

Reason:

(Parveen Kr. Chawla) (Renu Diwan)  
Court Master Court Master